

(c) how many Officers were selected for initial recruitment to the said service and from which States;

(d) the procedure adopted for the said selection;

(e) whether adequate representation in the said selection was given to Backward or Scheduled Caste Judicial Officers; if not, the reasons therefor; and

(f) the reasons for not selecting judicial Officers to the said service from States other than Punjab and Haryana?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) No, Sir. The Delhi Higher Judicial Service Rules did not provide for such options being called from the Higher Judicial Services of the States.

(b) Does not arise.

(c) 8 officers from Punjab, 3 officers from Haryana, and 1 officer from Himachal Pradesh.

(d) The procedure laid down in rule 6 of the Delhi Higher Judicial Service Rules was adopted.

(e) Out of the officers from whom initial recruitment to the service was to be made, no one belonged to backward or scheduled caste and, therefore, no representation could be given to backward or scheduled castes.

(f) One officer was taken from Himachal Pradesh. No recommendations were received from other States under rule 6(1)(b) of the Delhi Higher Judicial Service Rules.

मेवा निवृत्त न्यायाधीशों को सौंपे गए कार्य

* 430. श्री ना० कृ० शेजवलकर : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान उच्चतम न्यायालय और उच्च न्यायालयों के किस किस सेवानिवृत्त न्यायाधीश को ऐसे विविध कार्य सौंपे गए, जिनके लिए उन्हें वेतन अथवा मानदेय दिया गया और उनको सौंपे गए कार्यों का व्यौरा क्या है ; और

(ख) उक्त न्यायाधीशों ने उन पदों पर कितने समय तक कार्य किया और उक्त अवधि में उन्हें किए गए भुगतान का व्यौरा क्या है ?

† [ASSIGNMENTS GIVEN TO RETIRED JUDGES

*430. SHRI N. K. SHEJWALAKAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the names of the retired Judges of Supreme Court and High Courts who were given various assignments carrying salary or honorarium together with the details of their assignments during the last three years; and

(b) the period for which the said judges served in those posts and the details of the payments made to them during the above period ?

विधि और न्याय मंत्री (श्री एच० आर० गोखले) : (क) और (ख) उच्चतम न्यायालय और उच्च न्यायालय के सेवानिवृत्त उन न्यायाधीशों के नामों के बारे में, जिन्हें गत तीन वर्षों के दौरान कार्य सौंपे गए थे, उनके कार्यों के व्यौरे और कार्यों की अवधि के बारे में उपलब्ध जानकारी देने वाला विवरण सदन के पटल पर रख दिया गया है।

उन को किए गए मंदायों के बारे में जानकारी इकट्ठी की जा रही है और सदन के पटल पर रख दी जाएगी।

† [] English translation.

विवरण

न्यायाधीश का नाम (उम न्यायालय का नाम, जिससे सेवा-निवृत्त हुए)	सापे गए कार्यों का विवरण	अवधि	
1	2	3	4
1 श्री आर० ए० मिश्र, (इलाहाबाद उच्च न्यायालय)	पीठासीन अधिकारी के० म० ओ० अ० ए० श्रम न्यायालय स० 1, धनवाद (श्रम और रोजगार तथा पुनर्वास मंत्रालय)	1-12-69 से 15-8-70 तक	
2. श्री डी० एम० भडारी, (मुख्य न्यायाधिपति, राजस्थान उच्च न्यायालय)	सदस्य, कृष्णा गोदावरी जल विवाद अधिकरण (मिचार्ड और विद्युत मंत्रा- लय)	16-12-69 से अभी तक कार्य कर रहे हैं।	
3. श्री एस० बरमन, (मुख्य न्यायाधिपति, उड़ीसा उच्च न्यायालय)	अध्यक्ष, रेल दर अधिकरण (रेल मंत्रालय)	7-1-70 में कार्य कर रहे हैं तथा 6-1-73 को सेवा की अवधि पूरी करेंगे।	
4 श्री जी० टी० खोमना, (मुख्य न्यायाधिपति, पंजाब तथा हरियाणा उच्च न्यायालय)	अध्यक्ष, तीनो राष्ट्रीय अका- दमियों और भारतीय मास्- कृतिक मन्त्र परिषद् के लिए पुनर्विलोकन समिति। (शिक्षा तथा युवा सेवा मंत्रा- लय)	19-2-70 से 31-7-72 तक	
	1945 में नेताजी मुभाप- चन्द्र बोस के गायब होने के बारे में जांच करने के लिए एक व्यक्ति जांच-आयोग। (गृह मंत्रालय)	16-7-70 से 31-12-72 तक	
	अध्यक्ष फिल्मों के लिए राष्ट्रीय पुरस्कारों पर केन्द्रीय समिति, 1970 (सूचना तथा प्रसारण मंत्रा- लय)	2-9-71 से 23-1-72 तक	

1	2	3	4
		अध्यक्ष, भारतीय फिल्म तथा टेलीविजन संस्थान पूना के बारे में जांच समिति (सूचना तथा प्रसारण मंत्रालय)	12-11-71 में 30-6-72 तक
5.	श्री रघुवर दयाल (उच्चतम न्यायालय)	अध्यक्ष, तृतीय वेतन आयोग (वित्त मंत्रालय)	24-3-70 से अभी तक कार्य कर रहे हैं।
6.	श्री ई० वेकट्टेसम (आन्ध्र प्रदेश उच्च न्यायालय)	सदस्य, नर्मदा जल विवाद अधिकरण (सिचाई और विद्युत मंत्रालय)	9-5-1970 में अभी तक कार्य कर रहे हैं।
7.	श्री महेश चन्द्र (इलाहाबाद उच्च न्यायालय)	पीठामीन अधिकारी, के० स० औ० अ० एव श्रम न्यायालय जबलपुर (श्रम तथा रोजगार और पुनर्वास मंत्रालय)	1-7-70 से 1-3-72 तक
8.	श्री आर० एल नरसिंघम (मुख्य न्यायाधिपति, पटना उच्च न्यायालय)	अध्यक्ष, आल इंडिया रेडियों हाई पावर ट्रांसमीटर दुर्घटना जांच समिति	10-11-71 से 7-2-72 तक
9.	डा० पी० वी० गजेन्द्रगड्कर (मुख्य न्यायाधिपति, उच्चतम न्यायालय)	अवैतनिक अध्यक्ष, विधि आयोग (विधि कार्य विभाग)	1-10-71 से 31-8-74 तक
		अध्यक्ष, भा० कृ० अ० प० जांच समिति (कृषि मंत्रालय)	जुलाई, 1972 में अभी 31-12-72 तक
10.	श्री एम० एम० धवन (इलाहाबाद उच्च न्यायालय)	सदस्य, विधि आयोग (विधि कार्य विभाग)	1-9-71 में अभी तक कार्य कर रहे हैं।
11.	श्री जे० एन० टकरू (इलाहाबाद उच्च न्यायालय)	अध्यक्ष, पाइप लाइन जांच आयोग (पेट्रोलियम और रसायन मंत्रालय)	25-8-70 से 31-7-73 तक
12.	श्री मनीश चन्द्र मिश्र (मुख्य न्यायाधिपति, पटना उच्च न्यायालय)	अध्यक्ष, राजभाषा (विधायी) आयोग (विधायी विभाग)	5-9-70 में अभी तक कार्य कर रहे हैं।
13.	श्री जे० आर० मधोलकर (उच्चतम न्यायालय)	भारतीय धातु निगम के लिए अधिकरण (खान विभाग)	29-11-71 से 28-7-73 तक

1	2	3	4
14.	श्री दुर्गा शंकर दुवे (मुख्य न्यायाधिपति, राजस्थान उच्च न्यायालय)	पंजाब के कतिपय मंत्रियों के विरुद्ध कतिपय आरोपों की जांच करने के लिए कार्मिक विभाग)	23-10-71 से अभी तक कार्य कर रहे हैं।
15.	श्री वी० के० चौधरी (कलकत्ता उच्च न्यायालय)	सदस्य, प्राइज न्यायालय, कलकत्ता (रक्षा मंत्रालय)	24-1-72 से 30-6-72 तक
16.	श्री पी० वी० दीक्षित (मुख्य न्यायाधिपति, मध्य प्रदेश उच्च न्यायालय)	सदस्य, प्राइज न्यायालय, बंबई (रक्षा मंत्रालय)	7-2-72 से 30-6-72 तक
17.	श्री के० एन० वांच (मुख्य न्यायाधिपति, उच्चतम न्यायालय)	अध्यक्ष, उद्योग प्रत्यक्ष कर जांच समिति (राजस्व तथा बीमा विभाग)	1-3-70 से 1-1-72 तक
18.	श्री दीप नारायण मिन्हा, (मुख्य न्यायाधिपति, कलकत्ता उच्च न्यायालय)	अध्यक्ष, चीनी उद्योग जांच आयोग (खाद्य विभाग)	28-9-70 से कार्य शुरू किया, 12-6-71 को मृत्यु हो गई।
19.	श्री वी० भार्गव, (उच्चतम न्यायालय)	अध्यक्ष, चीनी उद्योग जांच आयोग (खाद्य विभाग)	16-9-71 से अभी तक कार्य कर रहे हैं।
20.	श्री एम० एन० वागची, (कलकत्ता उच्च न्यायालय)	पीठामीन अधिकारी: केन्द्रीय सरकार औद्योगिक अधिकारण एवं श्रम न्यायालय, कलकत्ता (श्रम तथा रोजगार विभाग)	27-12-72 से 31-1-74 तक
21.	श्री के० टी० देसाई (मुख्य न्यायाधिपति गुजरात उच्च न्यायालय)	अध्यक्ष, मुख्य पत्तन (वर्ग I तथा वर्ग II) अ-सामुद्रिक सेवाएं, वेतन समिति (जहाजरानी और परिवहन मंत्रालय)	1-3-71 से 31-12-72 तक
22.	श्री ए० के० दाम, (कलकत्ता उच्च न्यायालय)	अध्यक्ष, सी० आई० डब्ल्यू० टी० सी० लिमिटेड के फ्लो-टिंग स्टाफ के लिए मजदूरी समिति (जहाजरानी और परिवहन मंत्रालय)	10-1-72 से 31-10-72 तक

1	2	3	4
23.	श्री एस० के० दत्ता, (कलकत्ता उच्च न्यायालय)	इंडियन एयर लाइन्स फोकर फ्रेडशिप वायुयान की खासी जतिगा (आमाम) में हुई दुर्घटना के लिए जाच न्याया- लय (पर्यटन और नगर विमानन मंत्रालय) हृशीमारा (आमाम) के निकट जामेर डकोटा को हुई दुर्घटना के लिए जाच न्यायालय (पर्यटन और नगर विमानन मंत्रालय)	3-9-70 से 15-8-72 तक
24.	श्री सरजू प्रमाद सिंह (पटना उच्च न्यायालय)	कार-कीमत जांच आयोग, (औद्योगिक विकास और आन्तिक थापार मंत्रालय)	27-5-70 से 31-3-71 तक
25.	श्री ए० के० सरकार, (उच्चतम न्यायालय)	बड़े औद्योगिक घरो के लिए जाच आयोग (औद्योगिक विकास और आन्तरिक व्यापार मंत्रालय)	29-5-70 में अभी पक कार्य कर रहे हैं।

†[THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) and (b) A statement giving available information regarding the names of retired Supreme Court and High Court Judges, who were given assignments during the last three

years, the details of the assignments, and the period of the assignments is laid on the Table of the House
As regards the payments made to them, the information is being collected and will be laid on the Table of the House.

STATEMENT

1	2	3	4
Name of the Judge (Name of the Court from which retired)	Name of the Judge (Name of the Court from which retired)	Details of the assignment	Period
1.	Shri R.A. Misra (Allahabad High Court)	Presiding Officer C.G.I.T. cum-Labour Court No. 1, Dhanbad, (Min. of Babour and Employment & Rehabilitation)	1-12-69 to 15-8-70
2.	Shri D.M. Bhandari (C.J.—Rajasthan High Court)	Member, Krishna Godavari Water Disputes Tribunals, (Min. of Irrigation & Power)	16-12-69 still con- tinuing
3.	Shri S. Barman. (C.L.—Orissa High Court)	Chairman, Railway Rates Tribunal. (Min. of Pailways)	7-1-70 will com- plete tenure on 6-1-73

†[] English translation

1	2	3	4
4.	Shri G D Khosla (C.J.—Punjab & Haryana High Court)	Chairman, Reviewing Committee for the three National Akademies and to the Indian Council for Cultural Relations. (Min. of Education & Youth Services).	19-2-1970 to 31-7-1972
		One Man Commission of Inquiry to inquire into the disappearance of Nataji Subash Chandra Bose in 1945. (Min of Home Affairs)	16-7-70 to 31-12-72
		Chairman, Central Committee on National Awards for Films-1970 (Min. of Informetion & Broadcasting).	2-9-71 to 23-1-1972
		Chairman, Enquiry Committee on Film and Television Institute of India, Pona. (Min. of Information & Broadcasting)	12-11-1971 to 30-6-1972
5.	Shri Raghubar Dayal (Supreme Court)	Chairman of the Third Pay Commission (Min of Finance)	24-3-1970 still continuing.
6.	Shri E Venkatesam (Andhra Pradesh High Court)	Member, Narmada Water Disputes Tribunal. (Min. of Irrigation & Power)	9-5-1970 continuing
7.	Shri Mahesh Chandra (Allahabad High Court)	Presiding Officer, C.G.I.T.—cum-Labour Court, Jabalpur, (Min. of Labour, Employment & Rehabilitation)	1-7-1970 to 1-3-72
8.	Shri R L. Narasimhan (C.J.—Patna High Court.)	Chairman, All India Radio High Power Transmitter Accident Enquiry Committee	10-11-1971 to 7-2-1972
9.	Dr. P.B. Gajendragadkar (C.J.—Supreme Court)	Honorary Chairman, Law Commission (Deptt. of Legal Affairs)	1-10-1971 to 31-8-74
		Chairman, I.C A R. Enquiry Committee (Min. of Agriculture)	July, 1972 for the present up- to 31-12-1972
10.	Shri S S. Dhawan (Allahabad High Court)	Member, Law Commission (Deptt. of Legal Affairs)	1-9-1971 Continuing
11.	Shri J.N. Takru. (Allahabad High Court)	Chairman, Pipeline Inquiry Commission. (Min. of Petroleum & Chemicals)	25-8-1970 to 31-8-1973
12.	Shri Satisth Chandra Misra (C.J.—Patna High Court)	Chairman, O.L. (L) C (Legislative Deptt.)	5-9-1970 Continuing
13.	Shri J R. Mudholkar. (Supreme Court)	Tribunal of the Metal Corporation of India. (Deptt. of Mines)	29-11-1971 to 28-7-1973
14.	Shri Durga Shankar Deve. (C J. Rajasthan High Court)	To enquire into certain allegations against certain Ministers of Punjab. (Deptt. of Personnel)	23-10-1971 Continuing
15.	Shri B.K. Chaudhury. (Calcutta High Court)	Member, Prize Court at Calcutta. (Ministry of Defence)	24-1-1972 to 30-6-1972
16.	Shri P.V. Dixit (C.J.—Madhya Pradesh High Court	Member, Prize Court at Bombay. (Ministry of Defence)	7-2-1972 to 30-6-1972

1	2	3	4
17	Shri K N Wanchoo (C J.—Supreme Court)	Chairman, of the Direct Taxes Enquiry Committee (Deptt. of Revenue & Insurance)	1-3-1970 to 1-11-1972
18.	Shri Deep Narain Sinha (C J.—Calcutta High Court)	Chairman, Sugar Industry Inquiry Commission (Deptt of Food)	28-9-1970 (Died) on 12-6-1971
19.	Shri V Bhargava (Supreme Court)	Do	16-9-1971 Continuing
20	Shri S N Bagchi (Calcutta High Court)	Presiding Officer, Central Govt. Industrial Tribunal-cum-Labour Court, Calcutta (Deptt. of Labour & Employment)	27-12-1972 to 31-1-1974
21	Shri K T Desai (C J.—Gujarat High Court).	Chairman, Major Prots (Class I and Class II) non-Marine Services Pay Committee (Min of Shipping and Transport)	1-3-1971 to 31-12-1972
22	Shri A K Das. (Calcutta High Court)	Chairman, Wage Committee for the Floating Staff of CIWTC Ltd. (Min. of Shipping and Transport)	10-1-1972 to 31-12-1972
23	Shri S K Dutta (Calcutta High Court)	Court of Inquiry into the accident to the India Airlines Fokker Friendship Aircraft at Khasi Jatinga (Assam) (Min of Tourism & Civil Aviation)	3-9-1970 to 15-8-1972
		Court of Inquiry into the accident to the Jamair Dakota near Hashimara (Assam) (Min of Tourism & Civil Aviation)	12-4-1971 to 18-1-1972
24	Shri Sarjoo Prasad Singh (Patna High Court)	Car Price Enquiry Commission (Min of Industrial Development and Internal Trade)	27-5-1970 to 31-3-1971
25	Shri A K Sarkar. (Supreme Court)	Commission of Enquiry on Large Industrial Houses (Min of Industrial Development & Internal Trade)	29-5-1970 Continuing]

GLOBAL TENDERS FOR EXPANSION OF NANGAL FERTILIZER PROJECT

*431 SHRI KALI MUKHERJEE Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether it is a fact that the global tenders have not been called for awarding of work contracts in relation to the project for expansion of the Nangal Fertilizer Project; if so the reasons therefor;

(b) whether it is also a fact that the proposals for execution of jobs in this regard have been invited from some pre-selected contractors; if so, the criteria on which these contracts have been pre-selected, and the names of such contractors from whom the proposals have been called for and received, and

(c) the names of the firms, if any, selected for executing various jobs and the terms of the contracts in each case

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H R GOKHALE) (a) to (c) A statement is placed on the Table of the Sabha.

STATEMENT

(a) to (c) In view of the technological nature of the plant, initially a pre-selection was carried out on a global basis based on known capabilities. The pre-selected contractors went through another round of pre selection based on information invited from them on their qualification and experience. The pre-qualified contractors were then invited to quote for the ammonia plant. Such a pro-